

List No. of notification No.12/2012- Customs, dated 17.03.2012	Formulations		Bulk Drugs	
	Before	After	Before	After
List-3	BCD-5%	BCD-10%	BCD-5%	BCD-7.5%
	Excise/CVD-Nil	Excise/ CVD-6%	Excise/ CVD-Nil	Excise/ CVD-12.5%
	SAD-Nil	SAD-Nil	SAD-4%	SAD-4%
List-4	BCD-Nil	BCD-10%	BCD-Nil	BCD-7.5%
	Excise/CVD-Nil	Excise/ CVD-6%	Excise/ CVD-Nil	Excise/ CVD-12.5%
	SAD-Nil	SAD-Nil	SAD-Nil	SAD-4%

(d) Notification No.10/2016-Customs, dated 17.02.2016 has been issued restoring the customs and excise / CV duty concession / exemption on Octreotide and Somatropin/ by including these drugs in List 3 and on Anti- Haemophilic Factor Concentrate (VIII/ and LX) by including it in List 4 of the notification No.12/2012-Customs, dated 17.03.2012.

Effect of FTAs on trade deficit

658. SHRI A.U. SINGH DEO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of Free Trade Agreements signed by Government during the last three years;

(b) whether India's trade deficit has increased or decreased after entering into FTAs;

(c) if so, the details thereof with a comparison of trade deficit/surplus before entering into an FTA and current trade deficit/surplus with individual countries and trade blocks;

(d) whether Government mandates the undertaking of joint study groups before signing of FTAs, if so, the details thereof and if not, the reasons therefor; and

(e) whether Government takes appropriate measures to evaluate the impact of FTAs on value chains of a particular product?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The Government has entered into one Free Trade Agreement (FTA), namely the India-ASEAN Services and Investment Agreement during the last three years. This Agreement which was signed with ASEAN countries (Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar, Philippines, Singapore, Thailand and Vietnam) in November, 2014 came into force with effect from 1 July, 2015.

(b) and (c) The Agreement-wise trade surplus or deficit before entering into an FTA and until the latest period 2014-15 is given in Statement-I (*See below*) to this reply. The data show that the trade surplus prior to entering into an FTA when compared with the 2014-15 trade surplus increased with countries in the South Asian region and Singapore while the trade deficit increased with ASEAN and Japan for the same reference period.

(d) Yes, the Government establishes Joint Study Groups for undertaking feasibility studies before signing FTAs. The details of some of the Joint Study Groups are given in Statement-II (*See below*).

(e) Impact evaluation of FTAs, including in specific sectors is a continuous process which starts even before FTA negotiations are entered into. Before entering into negotiations with its trading partners, studies and broad stakeholder consultations are undertaken internally. These studies and consultations also explore value chains in sectors that India could leverage in the proposed free trade agreement.

Statement-I

Export, Import and Trade Surplus/ Deficit under India's Free Trade Agreement (in \$ million)

Country/Block	Name of the Agreement	Year of signing/ Implementation	Year	Export	Import	Trade Surplus	Remarks
1	2	3	4	5	6	7	8
Sri Lanka	India Sri Lanka FTA	28.12.1998/ 01.03.2000	1999-2000	499.17	44.23	454.94	
			2000-01	629.46	44.77	584.69	
			2001-02	630.89	67.38	563.51	
			2002-03	920.98	90.83	830.16	
			2003-04	1319.20	194.74	1124.46	
			2004-05	1415.47	379.41	1036.06	
			2005-06	2026.23	577.44	1448.79	
			2006-07	2258.3	470.33	1787.97	
			2007-08	2830.43	634.96	2195.47	
			2008-09	2425.58	356.57	2069.01	
			2009-10	2188.01	392.19	1795.82	
			2010-11	3507.51	501.73	3005.78	
			2011-12	4378.79	578.04	3800.75	
			2012-13	3983.87	625.81	3358.06	
			2013-14	4534.51	666.94	3867.57	
			2014-15	6703.72	756.17	5947.55	

Nepal	Revised Agreement of Cooperation between	27.10.2009/ 27.10.2009	2004-05	743.53	346.37	397.16
			2005-06	859.29	379.56	479.73
			2006-07	927.4	306.02	621.38
	Government of India and Nepal to control unauthorized trade		2007-08	1507.42	628.56	878.86
			2008-09	1570.14	496.04	1074.1
			2009-10	1533.31	452.61	1080.7
			2010-11	2168.06	513.4	1654.66
			2011-12	2721.57	549.89	2171.68
			2012-13	3088.84	543.1	2545.74
			2013-14	3592.43	529.95	3062.48
			2014-15	4558.77	639.91	3918.86
Bhutan	India-Bhutan Agreement on Trade Commerce and Transit	17.01.1972	2004-05	84.73	71.21	13.52
			2005-06	99.24	88.44	10.8
			2006-07	57.66	142.05	-84.39
			2007-08	86.74	194.72	-107.98
			2008-09	111.04	151.79	-40.75
			2009-10	118.86	153.11	-34.25
			2010-11	176.03	201.57	-25.54
			2011-12	229.86	202.55	27.31
			2012-13	233.22	164.00	69.22
			2013-14	355.61	152.17	203.44
			2014-15	333.94	149.87	184.07

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1	2	3	4	5	6	7	8
South Asia	South Asia Free Trade Agreement (SAFTA)		2004-05 2005-06 2006-07 2007-08 2008-09 2009-10 2010-11 2011-12 2012-13 2013-14 2014-15	4616.33 5546.93 6473.81 9637.76 8567.11 8390.69 11656.67 13296.5 15110.8 17504.59 20480.14	998.56 1411.23 1507.45 2117.35 1817.89 1657.34 2173.37 2430.08 2679.95 2473.07 2930.85	3617.77 4135.7 4966.36 7520.41 6749.22 6733.35 9483.30 10866.42 12430.85 15031.52 17549.29	
Thailand	India-Thailand Early Harvest Scheme	09.10.2003/ 01.09.2004	2004-05 2005-06 2006-07 2007-08 2008-09 2009-10 2010-11 2011-12 2012-13 2013-14 2014-15	903.83 1074.91 1445.54 1810.87 1938.33 1740.16 2274.21 2961.01 3733.17 3703.39 3464.83	867.86 1211.45 1747.75 2300.93 2703.82 2931.52 4272.09 5278.71 5352.61 5340.36 5865.88	35.97 -136.54 -302.21 -490.06 -765.49 -1191.36 -1997.88 -2317.7 -1619.44 -1636.97 -2401.05	

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Singapore	India-Singapore CECA	29.06.2005/ 01.08.2005	2004-05	4016.99	2657.94	1359.05
			2005-06	5427.88	3349.85	2078.03
			2006-07	6053.84	5484.32	569.52
			2007-08	7379.2	8122.62	-743.42
			2008-09	8444.93	7654.86	790.07
			2009-10	7592.17	6454.57	1137.6
			2010-11	9825.44	7139.31	2686.13
			2011-12	16857.77	8339.36	8518.41
			2012-13	13619.31	7486.38	6132.93
			2013-14	12511.19	6762.71	5748.48
ASEAN	India ASEAN CECA-TIG Agreement	13.08.2009	2014-15	9809.53	7124.47	2685.06
			2004-05	8454.44	9124.5	-670.06
			2005-06	10407.72	10879.53	-471.81
			2006-07	12607.43	18108.48	-5501.05
			2007-08	16413.52	22674.81	-6261.29
			2008-09	19140.64	26202.96	-7062.32
			2009-10	18113.71	25797.96	-7684.25
			2010-11	25627.89	30607.96	-4980.07
			2011-12	36744.35	42173.56	-5429.21
			2012-13	33008.21	42866.36	-9858.15
			2013-14	33134.44	41279.29	-8144.85
			2014-15	31812.58	44714.77	-12902.19

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1	2	3	4	5	6	7	8
Japan	India-Japan CEPA	16.02.2011	2004-05	2134.77	3238.43	-1103.66	
			2005-06	2480.99	4053.24	-1572.25	
			2006-07	2868.12	4599.54	-1731.42	
			2007-08	3858.48	6325.92	-2467.44	
			2008-09	3025.7	7886.27	-4860.57	
			2009-10	3629.54	6734.18	-3104.64	
			2010-11	5091.24	8632.03	-3540.79	
			2011-12	6328.54	11965.38	-5636.84	
			2012-13	6100.06	12412.29	-6312.23	
			2013-14	6814.27	9481.03	-2666.76	
			2014-15	5385.57	10131.36	-4745.79	
Republic of Korea	India-Korea CEPA	07.08.2009	2004-05	1045.12	3514.88	-2469.76	
			2005-06	1825.99	4561.61	-2735.62	
			2006-07	2518.4	4803.15	-2284.75	
			2007-08	2860.84	6044.8	-3183.96	
			2008-09	3952.29	8676.78	-4724.49	
			2009-10	3421.05	8576.07	-5155.02	
			2010-11	3727.29	10475.29	-6748.00	

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Malaysia	India Malaysia CECA	18.02.2011	2011-12	4352.35	12793.34	-8440.99
			2012-13	4202.25	13105.12	-8902.87
			2013-14	4208.84	12470.97	-8262.13
			2014-15	4602.95	13529.11	-8926.16
			2004-05	1084.84	2299.62	-1214.78
			2005-06	1159.89	2415.1	-1255.21
			2006-07	1305.22	5290.31	-3985.09
			2007-08	2575.26	6012.9	-3437.64
			2008-09	3419.97	7184.78	-3764.81
			2009-10	2835.41	5176.78	-2341.37
			2010-11	3871.17	6523.58	-2652.41
			2011-12	3980.36	9473.63	-5493.27
			2012-13	4444.07	9951.06	-5506.99
			2013-14	4198.04	9230.18	-5032.14
			2014-15	5816.55	11117.74	-5301.19

Source: Directorate General of Commercial Intelligence and Statistics (DGCIS)

Statement-II*Details of Joint Study Groups*

Agreement	Establishment of Joint Study Group	Submission of Report of JSG
India-Singapore Comprehensive Economic Cooperation Agreement (CECA)	8 April, 2002	8 April, 2003
India-Korea Comprehensive Economic Partnership Agreement(CEPA)	October, 2004	January, 2006
India-Japan CEPA	November, 2004	June, 2006
India-Malaysia CECA	23 March, 2005	11 August, 2007
India-New Zealand CEPA	April, 2007	30 March, 2009
India-Australia CEPA	April, 2008	04 May, 2010
India-Peru FTA	15 January, 2016	—
India- Eurasian Economic Union (EaEU)	18 June, 2015	—

Impact of ban on import of natural rubber on tyre industry

659. SHRIMATI WANSUK SYIEM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether as against 1.2 million tonnes of annual consumption, India's natural rubber production stands at 5,75,000 tonnes, leaving no other option than to import the gap;

(b) whether Automotive Tyre Manufacturers Association is peeved up with recent ban on import of natural rubber and restricting entry points for import to only two ports, alleging that with steep decline in tyre exports, around 40 per cent of tyre units engaged in making rubber products have shut shops; and

(c) whether import restrictions on natural rubber is set to defy the 'Make in India' concept, escalating import of tyres from China and Vietnam?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Projected estimates of production and